

**IN THE INCOME TAX APPELLATE TRIBUNAL KOLKATA BENCH 'B', KOLKATA
[BEFORE SHRI P.M. JAGTAP, HON'BLE VICE-PRESIDENT (KZ) &**

MS. MADHUMITA ROY, HON'BLE JUDICIAL MEMBER]

[THROUGH VIRTUAL COURT]

ITA No. 56/KOL/2020

Assessment Year: 2015-16

Anand Kothari (HUF).....Appellant

**6B, Aloka House, Bentick Street, Dalhousie,
Kolkata - 700 001.**

[PAN : AAKHA 6104 M]

vs

ITO, Ward - 34(2), Kolkata.....Respondent

Appearances by:

None appearing on behalf of the Assessee.

Shri Jayanta Khanra, JCIT appearing on behalf of the Revenue.

Date of concluding the hearing : August 27, 2021

Date of pronouncing the order : August 27, 2021

ORDER

MS. MADHUMITA ROY, JM:

This appeal filed by the assessee is directed against order of ld. Commissioner of Income Tax (Appeals)- 10, Kolkata dated 29.11.2019.

2. In this case, the Karta of the assessee has moved an application seeking withdrawal of this appeal on the ground that he has decided to settle the dispute involved in the said appeal under the Direct Tax Vivad Se Vishwas Act, 2020. The assessee has duly filed the declarations in Form No. 1 and Form No. 2 and the Designated Authority has issued the certificate in

Form No. 3 as per Section 5(1) of the Scheme accepting the assessee's declaration under the same Scheme.

3. Keeping in view these facts and circumstances of the case especially the fact that the assessee has duly complied with the necessary requirements under Vivad Se Vishwas Scheme, 2020, the permission as sought by the assessee is granted and this appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order Pronounced in the Open Court on 27th August, 2021.

Sd/-

(P.M.JAGTAP)
VICE PRESIDENT

Sd/-

(MADHUMITA ROY)
JUDICIAL MEMBER

Dated: 27/08/2021

Biswajit, Sr. PS

Copy of order forwarded to:

1. Anand Kothari, HUF
2. ITO, Ward – 34(2), Kolkata.
3. The CIT(A)
4. The CIT
5. DR

True Copy,

By order,

Sr. Private Secretary / DDO
ITAT Kolkata Benches, Kolkata